## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 325/2014

IN THE MATTER OF:

Rajneesh Ghei

.... APPLICANT / PETITIONER

Vs

Registrar of Companies & Ors.

RESPONDENT

SECTION:

Under Section 391 to 394, 100

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

Mr. Vishwa Bhushan Arya, Advocate

for R-2 & 3

For the ROC/RD(NR), Delhi

Mr. Manish Raj, Co. Prosecutor

## **ORDER**

On the last date of hearing no one came forward in support of the petition as is evident from the order dated 19.01.2018. The matter has been called twice today and no one has put in appearance in support of the petition.

Accordingly, the petition is dismissed for non prosecution.

(M. M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER (TECHNICAL)